

recommendations relating thereto.

#### Air Services to Remote Hilly Areas

1628. SHRIMATI SAROJ DUBEY: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- whether the Government have any scheme to link the remote hilly areas of the country with air services;
- if so, the details thereof; and
- if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b) Indian Airlines and Vayudoot are flying to a large number of hilly and remote areas in the country M/s. Archana Airways are operating to some hill stations of Himachal Pradesh. There is also a proposal to connect remote areas in Arunachal Pradesh by Helicopter services. Government have also directed the private airlines to deploy capacity equal to at least 10% of their capacity deployed on trunk routes to remote and inaccessible areas, like North-East and Jammu & Kashmir.

- Does not arise.

#### British Investment

1629. SHRI SATYA DEO SINGH:  
DR. RAMESH CHAND TOMAR:  
SHRI RAMPAL SINGH:

Will the Minister of FINANCE be pleased to state:

- whether hundreds of British investors have shown interest in making investment in India; and
- if so, the fields in which they have shown interest in making investment and the total investment made by them so far?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):

- Yes Sir.
- British investors have invested in the areas of electronics, chemical and petro-chemicals, metallurgical industry, automobile industry, films, industrial machinery, engineering industry, food processing industry, textile, ceramics, drugs & pharmaceuticals, computer software, electrical equipments etc.

The total British investment approved by Govt. of India from January 1991 to June 1994 is Rs. 9451.6 million.

[English]

#### Tax Reforms

1630. SHRI DATTATRAYA BANDARU:  
SHRI RAM KAPSE:

Will the Minister of FINANCE be pleased to state:

- whether the Government are considering several tax reforms to bring the country's tax system in tune with the ongoing efforts to integrate the Indian economy with

global economy;

- if so, whether the matter has been finalised; and
- the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c): In pursuance of the recommendations of the Tax Reforms Committee, important changes have been brought about in the tax system during the last three years. The process of tax reforms is an on-going process.

[Translation]

#### Loan by IDBI

1632. SHRI RATILAL VERMA: Will the Minister of FINANCE be pleased to state:

- the total amount of loans extended by the Industrial Development Bank of India (IDBI) to industrialists during 1992-93 and 1993-94, year-wise;
- the names of the industries to which these loans have been extended;
- the total amount recovered by IDBI out of the total loans extended;
- the names of the firms which have not repaid the loans; and
- the action taken or being taken by the Government against these firms?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) the details of assistance sanctioned and disbursed by the Industrial Development Bank of India (IDBI) under direct loans during 1992-93 and 1993-94 are as under:

(Rs. crore)

	Sanctions	Disbursements
1992-93	5842.7	4808.0
1993-94	7937.0	5766.3

(b) The industry-wise details of assistance sanctioned and disbursed by IDBI are given in the enclosed statement.

(c) IDBI has reported that as at the end of March 1994, it has disbursed Rs. 26,083 crores to industries under direct loans and the loans outstanding stood at Rs. 17,115 crores. The collection ratio (i.e. total demand to recovery) under direct loans during 1991-92, 1992-93 and 1993-94 worked out to 84.4%, 89.7% and 90.5% respectively.

(d) The unit-wise details cannot be divulged in terms of the provisions of statutes governing public sector banks and financial institutions as also the provisions of Public Financial Institutions (Obligation as to Fidelity and Secrecy) Act, 1983.

(e) With a view to assisting banks and financial institutions in the recovery of dues, Government enacted Recovery of Debts due to Banks and Financial Institutions Act, 1993.